

CENTRAL ADMINISTRATIVE TRIBUNAL  
MOMBAI BENCH: MUMBAI

RP No.58/2001 in  
DA No.639/93  
MA-755/2001

Mumbai this the 19th day of September, 2001.

Hon'ble Mrs. Shanta Shastry, Member (A)

Hon'ble Mr. Shanker Raju, Member (J)

Shiv Dutt -Applicant

Vs.

Union of India & Others -Respondents

ORDER BY CIRCULATION

HON'BLE MR. SHANKER RAJU, MEMBER (J):

By way of this R.P. the review applicant seeks review of our order dated 15.6.2001. The applicant has also filed an MP-755/2001 for condonation of delay in filing the present R.P. We have perused the reasons given for delay. We are not satisfied that the reasons are good enough to justify the delay. The MP is therefore, rejected.

We have also perused the review petition. We do not find any error apparent on the face of record or discovery of new material which was not available to the review applicant even after exercise of due diligence. The review applicant under the guise of the present R.P. is trying to re-argue the matter which is not permissible as held by the Apex Court in K.Ajit Babu & Ors. v. U.O.I. & Ors., JT 1997 (7) SC 24. The RP is dismissed, by circulation

S. Raju

10/10

(Shanker Raju)  
Member (J)

Shanta Shastry

(Shanta Shastry)  
Member (A)